

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Diary No.386/2020

Subject : Petition under Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Real Time Market (RTM) Contracts at Power Exchange India Limited.

Petitioner : Power Exchange India Limited (PXIL)

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Sakya Singha Choudhari, Advocate, PXIL
Shri Nithya Balaji, Advocate, PXIL

Record of Proceedings

Learned counsel for the Petitioner mentioned the matter and submitted that PXIL has filed Petition for approval of introduction of proposed Real Time Market (RTM) contract on PXIL platform and amendment in the Business Rules of PXIL. He further submitted that contract specifications proposed for RTM are in line with RTM framework already approved by the Commission. Learned counsel requested to incorporate the transmission corridor allocation.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition. The Commission directed the Petitioner to upload the Petition in its website for seven days for inviting comments from all stakeholders and general public on the proposed RTM contract. The Commission directed the Petitioner to file the comments and replies of the stakeholders on affidavit, on or before, 23.3.2020.

3. The Commission directed to list the Petition for hearing on 26.3.2020.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

